.[Shri Bhaurao Devaji Khobragade]

tention and the Government's attention to the plight of Scheduled Castes in this country and particularly in these two places, Marathwada and Kanjhawala. My friend who spoke just now gone out. As you are aware, there was an agitation in Marathwada and the Scheduled Castes persons were killed mercilessly and their hutments were burnt down.

Now, Sir, the Students' Action Committee in Marathwada has proclaimed that they would start an .agitation from 1st September in case their demands are not accepted by the Government. In that case, the Scheduled Caste people will be made to suffer again. So, for that purpose, I would appeal that the Government should afford due protection to the Scheduled Caste people so that the life and property of the Scheduled Caste people in Marathwada is protected.

Apart from that, Sir, in Morkheri village in Haryana State, three persons were mercilessly killed and I had given a Calling Attention notice but it was not admitted. This subject has already been discussed in Lok Sabha and we expected that this House would als₀ get an opportunity to discuss this matter. But we did not get. This is a very serious matter. In Kanjhawala also, the same thing is happening. Just now, our friend, Mr. Naidu, referred to it. He said that the landlords are not opposed to the allotment of land to the Scheduled Caste persons. Then, what is it that he is opposed to? We know that for agriculture, cattle is required, and for cattle, grazing land is required. But, how much grazing land do you require? In Uttar Pradesh, I was informed that 8 per cent of the cultivable land was reserved for grazing purposes and only 3 per cent has been utilised for grazing purpose and 5 per cent of the whole cultivable land has been lying waste. Do the landlords want that this cultivable land should lie waste

and that it should not be given to> the Scheduled Caste people? It only indicates their mentality that they d_0 not want the Scheduled Caste landless persons to get any land and that they should not be independent. Therefore, Sir, through you, I appeal to the Government that the life and property of the Scheduled Caste persons should be protected, particularly in Marathwada where the Students" Action Committee has decided to start an agitation from 1st Sepember. Effective steps must be taken by the Maharashtra Government. I hope the Central Government will write to the Maharashtra Government accordingly.

REFERENCE TO THE REPORTED THREAT OF STRIKE BY TEACH-ERS IN UTTAR PRADESH FROM 14TH NOVEMBER, 1978

श्री कल्प नाथ राग्र (उत्तर प्रदेश) : में आपके माध्यम से सरकार का ध्यान आकषित कि पिछले साल इसी करना चहिता हं हाउस में सापके ध्यानाकर्षण प्रस्ताव के माध्यम से बहस हुई थी । तीन लाख इंटरमीडिएट कालेज के ग्राध्यापकों ने हड़ताल की थी। उनकी कुछ मांगें थी । यह हड़ताल 43 दिन तक चली झौर उस समय प्रदेश की सरकार कहती थी कि यह राज्यों का विषय नहीं है । केन्द्र सरकार कहती है कि राज्य सरकार का विषय है । उत्तर प्रदेश की सरकार ने आज तक 43 दिनों की तनब्वाह तीन लाख अध्यापकों को नहीं दी। उत्तर प्रदेश सरकार ने कहा कि सरकार इस हडताल को इसेंशियल सर्विसिज के अन्तर्गत अवैध घोषित करती है । हाई कोटें ने राज्य सर-कार के इस अध्यादेश को रह घोषित कर दिया। राज्य सरकार ने सुप्रीम कोर्ट में अपील दाखिल की वहां भी राज्य सरकार का अध्यादेश रह कर दिया गया है । इसके बावजूद भी अध्यापकों ने अपनी हडताल जनमत के दबाव में आ कर खत्म की लेकिन 43 दिनों की तनब्वाह उत्तर प्रदेश के ब्रध्यापकों को श्राज तक उत्तर प्रदेश की सरकार ने नहीं दी है । इसके अलावा उन ग्रध्यापकों को जो ब्लेक लेग्ज थे जो हडताल तोडने के लिए रखे गए थे जिन्होंने एक दिन भी नौकरी में काम नहीं किया, एक दिन भी सविस जोइन नहीं किया मगर उन सभी को तनब्बाह दी । यहां तक उत्तर प्रदेश सरकार ने यह घोषणा की है कि जो ब्लेक लैंग्ज मे उनकी नयी नियक्तियां करेंगे । सभापति महोदय, परसों हाई कोर्ट, इलाहाबाद ने आर्डिनेंस को रह किया है। में सरकार से कहना चाहता हूं कि उत्तर प्रदेश के प्राइमरी स्कूलों, हाई स्कूलों तथा इंटरमीडिएट के 6 लाख मध्यापक पुन: हड़ताल करेंगे और उन्होंने हड़ताल करने की घमकी दी हैं । यदि राज्य सरकार ने उनको 43 दिनों की तनख्वाह नहीं दी तो मैं आपके माध्यम से शिक्षा मंत्री जी से, केन्द्र सरकार से कहना चाहता हूं कि वे 14 नवम्बर को पूरे उत्तर प्रदेश के अन्दर प्राइमरी, इंटरमीडिएट शिक्षक हड़ताल करने जा रहे हैं । जिसका परिणाम...

श्री जीo सीo भट्टाचार्य (उत्तर प्रदेश): ाडग्री कालेज के बध्यापक भी शामिल होने जा रहे हैं।

श्री कल्प नाथ राय: डिग्री कालेज के ग्रध्यापक हडताल में शामिल होने जा रहे हैं। ਰਸ 6 लाख अध्यापक अगर हड़ताल करेंग्रे तो करोड़ों बच्चों की शिक्षा ग्रन्धकार में फंस जायेसी ग्रौर परे देश की जनता का, अभिभावकों का बहत बड़ा नुकसान होगा । इसलिए मैं केन्द्रीय सरकार से अपील करता हं कि वह उत्तर प्रदेश के प्रध्या-पकों की समस्याग्रों को सुलह के माध्यम से हल करे ग्रौर तीन लाख ग्रध्यापकों को तनस्वाह देने की तरंत व्यवस्था करे। क्योंकि शिक्षा इस समय कान्करेंट लिस्ट में हैं। मैं आप के माध्यम से सरकार से अपील करता हं कि उत्तर प्रदेश को पनः हहताल के संघर्ध में मत जाने दें और अध्या-पकों की तनस्वाह को तुरंत राज्य सरकार पेमेंट करें। धन्यवाद।

श्वी जोo सोo मद्दाचार्य: सभापति जी, श्री कल्प नाथ राय जी ने जो कहा है उसका मैं पुरा समर्थन करता हं... (Interruptions)

REFERENCE TO THE ALLEGED PREVENTION OF MUSLIM MINO-RITIES FROM PURCHASING HOUSES IN VARANASI

श्वी श्याम लाल यादव (उत्तर प्रदेश) : हमारे वाराणसी झहर में मुसलमान अल्पसंख्यकों को मकान खरीदने से रोका जा रहा है । मकान जो अल्पसंख्यक मुस्लिम खरीदते हैं उनको उनसे बेदखल करने की साजिश वहां की सरकार और जनता पार्टी के कार्यकर्ता कर रहे हैं। मैं इसकी तरफ सरकार का ध्यान दिलाना चाहता हूं कि इसको रोका जाय वरना नयानक स्थिति उत्पन्न हो जाएगी । धन्यवाद ।

1134 RS-3.

I REFERENCE TO THE REPORTED STRIKE BY EIGHTY THOUSAND SCHOOL TEACHERS IN ORISSA

SHRI LAKSHMANA MAHAPAT-RO (Orissa): Mr. Chairman, Sir, I will just take one minute only.

Sir, the Orissa Assembly has commenced its session from the 28th. Eighty thousand teachers in Orissa are I on a strike and many are on a dharna also. It is still a Central subject. Let (the Central Government intervene and ask the Chief Minister to start negotiations with 80,000 teachers of non-governmental schools, i

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): Both the things cannot go together. You want more powers to be given to the States and you also ask the Centre to intervene.

MR. CHAIRMAN: May I know the views of the hon. Members whether we should meet at 2 p. M. or earlier ! than 2 P.M.?

SOME HON. MEMBER'S: Sir, we should meet at 2 P.M. only.

MR. CHAIRMAN: All right. The House rises now and reassembles at 2 P.M.

The House then adjourned for lunch at twenty-two minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock.

The Vice-Chairman Nizam-ud-Din. In the Chair

THE CONSTITUTION FORTY-FIFTH ' AMENDMENT BILL, 1978—Contd.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr. Vice-Chairman, Sir, as I said yesterday, I am very grateful to the hon. Memebers for the very general support which they have given to the provisions of the Bill. I would like, very briefly, to deal with some of the points